

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT COURT SITTING HELD AT GWALIOR

Original Application No. 561 of 2005

Gwalior, this the 22nd day of June, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Smt. Manju Das, W/o. Shri R.R. Das,
aged about 57 years, P.O. - Postal Store
Department, Raipur (Chhattisgarh),
R/o. E-10, Shailendra Nagar,
Raipur (Chhattisgarh).

... Applicant

(By Advocate - Shri S. Ganguli)

V e r s u s

1. Union of India, through its Secretary,
Department of Post, Dak Bhavan, New Delhi.
2. The Chief Post Master General,
Chhattisgarh Circle, Chhattisgarh.
3. The Sr. Superintendent of Post
Officer, Raipur (Chhattisgarh).
4. The Superintendent, Postal Store
Department, Tikrapara,
Raipur (Chhattisgarh). ... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has claimed the following main relief :

"ii) quash and set aside the impugned order of transfer dated 3.6.2005 (Annexure A-1) to the extent relatable to the applicant."

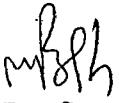
3. The brief facts of the case are that the applicant is working as a Postal Assistant with the respondents Department. She has been transferred from Raipur to SPM, Bhatapara against a vacant post vide order dated 3rd June, 2005. The applicant has given a representation dated 7.6.2005 to the

respondent No. 3 i.e. Sr. Superintendent of Post Offices, Raipur (Chhattisgarh) stating that she is not in a position to ~~join at~~ ^{leave &} Raipur in view of the fact that her husband is not keeping well and as per the Government policy the husband and wife should be posted in one station. No decision has been taken by the respondents on the said representation of the applicant. The learned counsel for the applicant submitted that he will feel satisfied if directions are given to the respondents to consider and decide the representation of the applicant within a time frame manner.

4. Accordingly, the respondents are directed to consider and decide the representation of the applicant dated 7.6.2005 (Annexure A-2) and also consider the present OA as a part of the representation, by passing a speaking, detailed and reasoned order within a period of one month from the date of receipt of a copy of this order. In the meantime the applicant will not be relieved from the present place of posting if not already relieved. The applicant is directed to send a copy of this order alongwith the petition to the respondents immediately.

5. In view of the aforesaid, the Original Application stands disposed of at the admission stage itself.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman